


# HIGH COURT OF CHHATTISGARH: BILASPUR

## ENDORSEMENT

Endt. No. 904/Confdl. /2022  
I-8-2/2002(Part-XIV)

Bilaspur, dated 18/05/2022

Copy of Vacancy Circular No. 46/2/2022-R&R, dated 02.05.2022 issued by Joint Secretary to the Government of India, Ministry of Power, New Delhi, regarding selection of Judicial Member in Appellate Tribunal for Electricity is enclosed herewith for information of the candidates concerned.

  
(Arvind Kumar Verma)  
Registrar General  
19.05.2022

Encl: As above

No. 46/2/2022-R&R  
Government of India  
Ministry of Power  
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Shram Shakti Bhavan, Rafi Marg,  
New Delhi - 110 001, the 2<sup>nd</sup> May, 2022

To  
Registrar  
All High Courts

Subject: Selection of Judicial Member in Appellate Tribunal for Electricity-  
reg.

Sir/ Madam,

The Appellate Tribunal for Electricity (APTEL) was set up at New Delhi by Government of India under the provisions of the Electricity Act, 2003. The Tribunal consists of a Chairperson and four other Members including one Technical Member appointed under the Petroleum and Natural Gas Regulatory Board Act, 2006. Appointment to the posts of Chairperson and Members is governed by the relevant provisions of the Electricity Act, 2003; Tribunal Reforms Act, 2021; and Tribunal (Conditions of Service) Rules, 2021. One post of Judicial Member in the Tribunal will fall vacant on 4.12.2022 on completion of present incumbent's tenure. The anticipated vacancy is to be filled up.

2. As per Rule 3(13) of Tribunal (Conditions of Service) Rules, 2021, a person shall not be qualified for appointment as *Judicial Member*, unless he,—
- (i) is, or has been, a Judge of a High Court; or
  - (ii) has, for a combined period of ten years, been a District Judge and Additional District Judge; or
  - (iii) has been an advocate for ten years with substantial experience in litigation in matters relating to power sector before Central Electricity Regulatory Commission, State Electricity Regulatory Commission, Appellate Tribunal for Electricity, High Court or Supreme Court.

The other terms and conditions of the appointment of a candidate will be governed by the provisions of the Electricity Act, 2003; Tribunal (Conditions of Service) Rules, 2021; and Tribunal Reforms Act, 2021.

3. The prospective candidates have also to give a declaration that he/she does not have any financial or other interest, which is likely to affect prejudicially his/her functioning as Member of the Appellate Tribunal for Electricity.

4. A copy of the prescribed application form, Tribunal Reforms Act, 2021; and Tribunal (Conditions of Service) Rules, 2021 are attached with the vacancy circular No. 46/2/2022-R&R dated 29th April, 2022 posted at website of Ministry of Power i.e. [www.powermin.gov.in](http://www.powermin.gov.in) and that of DoPT.

11/05/22

5. Applications/ nominations are invited from suitable persons having qualification and experience as prescribed above for appointment as Judicial Member of APTEL so as to reach this Ministry latest by 10.6.2022, addressed to Deputy Director (R&R), Ministry of Power, 2nd Floor, Room No. 222A, Shram Shakti Bhawan, New Delhi 110001. A duly filled-up application must also be emailed at [debranjan.chattopadhyay@nic.in](mailto:debranjan.chattopadhyay@nic.in). Any application received after due date will not be entertained.

Yours faithfully,



(Ghanshyam Prasad)

Joint Secretary to the Government of India

Tel: 23710389

Copy to:

1. Secretary, Department of Legal Affairs, Shastri Bhavan, New Delhi.
2. Secretary, Department of Legislative Affairs, Shastri Bhavan, New Delhi
3. Secretary, Department of Justice, Jaisalmer House, 26, Mansingh Road, New Delhi - 110011
4. Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, New Delhi.